

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.150 of 2012
And
Service Tax Cross Objection No.41 of 2012**

(Arising out of Order-in-Appeal No.01/SH/CE(A)/GHY/11 dated 03.01.2012 passed by Commissioner of Customs & Central Excise(Appeals), Guwahati.)

Commissioner of Central Excise, Shillong
(Morello Compound, M.G. Road, Shillong-793001.)

...Appellant

VERSUS

Shri Jibon Kumar Saha

.....Respondent

("Sandip Villa", West Palace Compound, Agartala,
Tripura (West).)

APPEARANCE

Shri T.Mondal, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75160 / 2020

DATE OF HEARING : 28 January 2020
DATE OF DECISION : 28 January 2020

P.K.CHOUDHARY :

The Respondent has communicated stating that -

"I would like to inform you that I have availed (SABKA VISWAS SCHEME-2019) being application No.SVLDRS-1 LD1712190001666 dated 17-12-2019, and accordingly I have paid Rs-9,41,547.60 (Nine Laks Forty One Thousand five hundred Forty Seven and Sixty Paisa). Vide No.-SVLDRS-4-L241219SV400484 dt-24-12-2019.
It is for your kind information & necessary action please."

2. In view of the above reasons mentioned in the communication by the respondent, the appeal filed by the department is dismissed as infructuous. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

sm